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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NO.26, Sashtri Bhavan Annexe Building, Haddows Road, Chennai - 600006

Order Forwarding Letter

Appeal No. : **Final Order No. 41101 / 2017**
E/40712/2016-SM

Appellant :
Vedanta Ltd

Respondent :
Commissioner of Central Excise – Tirunelveli

I am directed to send herewith a certified copy of the **Final Order No. 41101 / 2017** dated **27/06/2017**, passed by the Tribunal under Section 129 B of the Customs Act 1962/Section 35C of the Central Excise Act 1944/Section 86 (7) of the Finance Act 1994.

Dated: 21/07/17

To:


Assistant Registrar
CESTAT - Chennai

Vedanta Ltd
SIPCOT Industrial Complex
Madurai Bypass Road
T.V. Puram, Tuticorin - 628002
Tamil Nadu

Vipin Kumar Jain
No. 241/242
19th Floor, Nariman Point
Mumbai - 400021
Maharashtra

Copy forwarded to :

Commissioner of Central Excise - Tirunelveli

Commissioner of Central Excise – Madurai (Appeal)

 The Commissioner (AR) , CESTAT Chennai.

Indirect Tax Bar Association CESTAT, Chennai

- 1) M/s. Centax Publications (P) Ltd.
- 2) M/s. Company Law Institute of India (P) Ltd.
- 3) M/s. Taxindiaonline.com (P) Ltd. Chennai.
- 4) M/s. Tax Man Allied Services Ltd New Delhi.
- 5) M/s. Easy Services Tax Online.Com (P) Ltd Ahmedabad.
- 6) M/s. Lawcrux Advisors (P) Ltd. Faridabad.
- 7) M/s. Mark Professional Services (P) Ltd.
- 8) M/s. The ICFAI Society, Hyderabad
- 9) M/s. Knowledge Processing Pvt Ltd., Delhi
- 10) M/s. Taxongo Pvt Ltd.
- 11) Guard File.

E/40712/2016

directed to assign a final order number while issuing this order and the miscellaneous order No. 40474-40475/2016 shall be treated as part and parcel of this final order. The appeal thereafter shall be treated as disposed for the purpose of records of CESTAT, Chennai.

(Dictated and pronounced in open Court)



27⁰⁶/₂₀₁₇

(MADHU MOHAN DAMODHAR)
TECHNICAL MEMBER

BB



प्रमाणित प्रति / Certified True Copy

ASm
14/18

सहायक पंजीकार / Asst. Registrar
सीमाशुल्क उत्पादशुल्क एवं सेवा कर
अपील अधिकरण / (CESTAT)
चेन्नई / Chennai